

**NO. :L-7/186(201)2009-CERC
CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S. Jayaraman, Member**
- 3. Shri V.S. Verma, Member**

In the matter of

The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010.

ORDER

The Commission had published the draft amendments to the CERC (Terms & Conditions of Tariff for determination from Renewable Energy Sources) Regulations, 2009 to invite comments/suggestions/objections from the stakeholders through public notice dated 19th January, 2010.

2. The views of the stakeholders received in response to the above public notice have been considered very carefully. We direct that the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010, as per the notification placed below be published in the Official Gazette. We shall separately indicate our reasons for the decisions on the responses received.

**Sd/-
(V.S. Verma)
Member**

**Sd/-
(S. Jayaraman)
Member**

**Sd/-
(Dr. Pramod Deo)
Chairperson**

New Delhi, dated 25th February, 2010